

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2639/2001

New Delhi, this the 4th day of October, 2001

Sant Lal  
s/o Shri Babu Lal  
Assistant Accounts Officer  
Employees Provident Fund Organisation  
New Delhi  
r/o Flat No.C4G/85B  
Janakpuri  
New Delhi - 110 085. ... Applicant

(By Advocate: Shri Bhagwan Dass)

Vs.

1. Central Board of Trustees  
Employees Provident Funds \*  
through Central Provident Fund  
Commissioner, Ministry of Labour  
Government of India  
Bhavishya Nidhi Bhavan  
14 Bhikaji Cama Place  
New Delhi - 110 006.
2. Regional Director  
Regional Provident Fund  
Commissiner,  
Employees Provident Fund Organisation  
9th Floor, Mayur Bhavan  
Connaught Circus  
New Delhi - 110 001. ... Respondents

O R D E R(Oral)

By Shanker Raju, Member (J):

Heard the learned counsel for the applicant.

2. The applicant, in this OA, has assailed the order dated 15.5.2001 wherein a minor penalty of withholding of one increment without cumulative effect has been imposed upon the applicant. He preferred an appeal against the order of June, 2001 and have approached this Court before the expiry of six months as provided under Section 20 of the Administrative Tribunals Act, 1985.

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(2)

3. The present OA, in the facts and circumstances, is disposed of at the admission stage itself by directing the respondents to dispose of the appeal filed by the applicant against minor penalty within a period of two months from the date of receipt of a copy of this order by a detailed and speaking order. Thereafter, the applicant is at liberty to assail any order passed by the respondents in accordance with law. No costs.

4. A copy of the OA also be sent to the respondents along with a copy of this order.

S. Raju  
(SHANKER RAJU)  
MEMBER(J)

/RAO/